

**Uploading of the information relating to Jurisdiction (territorial, pecuniary and subject matter) of the different Courts in the Tehri Garhwal Judgeship.**

**1--Court of District and Sessions Judge.**

**A--Criminal Trials, Criminal Appeals and Criminal Revisions :-**

**Jurisdiction**

- |   |   |
|---|---|
| (1)---Sessions Trials   | --Whole District Tehri Garhwal  |
| (2)---Special Trials  | --Whole District Tehri Garhwal  |
| (i) Trials under The Narcotic<br>Drugs and Psychotropic<br>Substances Act, 1985.                              |   |
| (ii) Trials under The Scheduled<br>Castes and The Scheduled<br>Tribes (Prevention of Atrocities)<br>Act,1989. |   |
| (iii) Trials of offences under Section 135<br>to 139 of The Electricity Act, 2003.                            |   |
| (iv) Trials under Section 36 A B of The<br>Drugs And Cosmetics Act,1940.                                      |   |
| (V) Trials under The Explosives<br>Substances Ac,1908.  |   |
| (VI) Trials under The Protection of Human<br>Rights Act, 1993.  |   |
| <br>  |   |
| (3) Cognizance of offences in the light of<br>Section 193 of the Code of Criminal<br>Procedure, 1973.         |   |
| <br>  |   |
| (4) Criminal Appeals --   | Against the sentence, conviction<br>and acquittal passed by Judicial<br>Magistrates of the Judgeship Tehri<br>Garhwal.  |
| <br>  |   |
| (5) Criminal Revisions --   | Against the order of Magistrates of<br>the district of Tehri Garhwal.   |
| <br>  |   |
| B--Trials of Suits cognizable<br>as Court of Small Causes.  | -- Pecuniary Jurisdiction<br><br>--Valuation exceed ₹-twenty five<br>thousand<br><br>Territorial Jurisdiction<br><br>--Property within the local limits of<br>the district Tehri Garhwal. |
| <br>  |   |
| C--Civil Appeals  | --From a decree or order of Civil<br>Judge of Judgeship Tehri Garhwal if<br>value of original suit does not exceed<br>₹-five lakh , and appeals against the                               |

- order of confiscation passed by Collector of the district, Tehri Garhwal under sub-section (2) and sub-section (6) of Section 72 of the U.P. Excise Act, 1910 (As applicable in the State of Uttarakhand).
- D**—Appeals under Section 22 of The Uttar Pradesh Urban Buildings (Regulation of letting, Rent and Eviction) Act, 1972 (As applicable in the State of Uttarakhand).
- E**---Civil Revisions.
- F**---S.C.C.Revisions.
- G**—Revisions U/S.89 of U.P.Panchayat Raj Act ( Applicable in the State Of Uttarakhand)
- H**---Revisions under Section 18 of the Uttar Pradesh Urban Buildings (Regulation of letting, Rent and Eviction) Act,1972 (As applicable in the State of Uttarakhand) .
- I**---Election Petition.
- J**---Cases relating to the Claim applications for compensation as a Claim Tribunal under the Motor Vehicles Act, 1988.
- K**---References under the Land Acquisition Act,1894.
- L**--Petitions under Hindu Marriage Act, 1955 and Petition under Chapter-V or VI of the Special Marriage Act, 1954.
- M**--Cases under Indian Succession Act, 1925 relating to Probates, Letters of Administration and Succession Certificate.
- Against the order of Prescribed Authority of the Judgeship Tehri Garhwal.
- Against the order of Civil Judge of Judgeship Tehri Garhwal.
- Against the Judgement of the Court of Small Causes/Civil Judge of the Judgeship Tehri Garhwal.
- District Tehri Garhwal.
- Against the order of District Magistrate , Tehri Garhwal.
- Under Section 14 of U.P.Kshettra Panchayat And Zila Panchayat Adhinyam,1961 (As applicable in the State of Uttarakhand)
- Accident occurred in the district Tehri Garhwal or claimant resides or carries on business or defendant resides in the district Tehri Garhwal.
- References from the Collector of Tehri Garhwal.
- In the light of Section 19 of Act, 1955 and Section 31 of Act, 1954.
- Granting and revoking Probates and letters of Administration in all cases within the district Tehri Garhwal and for Succession Certificate, the deceased ordinarily resided in the district Tehri Garhwal at the time of his death or at the time of his death he had no fixed place or residence ,any part of the property of the deceased is found in the district Tehri Garhwal.

**N--Cases relating to the appointment and declaration of guardians under the Guardians And Wards Act,1890 .**

**--Whole of the district Tehri Garhwal in the light of the Section 9 of the Act,1890.**

**O--Cases relating to the appointment of guardians of mentally ill persons under The Mental Health Act,1987.**

**--Whole of the district Tehri Garhwal.**

**p--Misc. Appeals under Section 9 of Uttar Pradesh Public Premises (Eviction of Unauthorised Occupants) Act, 1972 and The Public Premises (Eviction of unauthorised Occupation) Act, 1971.**

**--District Tehri Garhwal in which the Public Premises are situate ,against the order of the Prescribed Authority of the district Tehri Garhwal/Estate Officer, as the case may be.**

**Q--Cases under Section -10 (D) of Indian Telegraph Act,1885.**

**--Whole District Tehri Garhwal.**

**R--Suits under Section 92 of The Code of Civil Procedure , 1908.**

**--Whole District Tehri Garhwal.**

**2---The Court of Additional District and Sessions Judge**

**Jurisdiction**

**Civil and Criminal**

Received by transfer from District  
And Sessions Judge, Tehri Garhwal.

3---The Court of Additional District and Sessions Judge/ F.T.C. (Vacant).

**4---The Court of Chief Judicial Magistrate.**

**A—Cognizance and trial of criminal  
cases upon a police report.**

- (1) Regular Police Thana, Tehri.
- (2) Regular Police Thana, Chamba.
- (3) Regular Police Thana, Ghansali.
- (4) Revenue Police, Tahsil Tehri.
- (5) Revenue Police, Tahsil Ghansali.
- (6) Revenue Police, Tahsil Pratap  
Nagar.
- (7) Revenue Police, Tahsil Jakhani -  
Dhar.

**B—Committal cases instituted on a Police  
Report (Regular or Revenue Police)  
And instituted otherwise than police  
Report (on complaint).**

--Whole District Tehri Garhwal.

**C—Cases of Section-409 I.P.C.**

Whole District Tehri Garhwal.

**D—Criminal cases against the Government  
Employees.**

Whole District Tehri Garhwal.

**E—Other Special Acts:-**

Whole District Tehri Garhwal.

- (1) The Prevention of Food Adulteration  
Act, 1954.
- (2) Essential Commodities Act, 1955.
- (3) Minimum Wages Act, 1948.
- (4) Contract Labour (Regulation and  
Abolition) Act, 1970.
- (5) United Provinces Motor Vehicles Taxation  
Act, 1935. (As applicable in the State of  
Uttarakhand).
- (6) Uttar Pradesh Motor Gadi (Mal-Kar)  
Adhiniyam, 1964. (As applicable in the  
State of Uttarakhand).
- (7) Uttar Pradesh Motor Gadi (Yatri Ker)  
Adhiniyam, 1962. (As applicable in the  
State of Uttarakhand).
- (8) Offences under U.P.Z.A., 1950. (As  
applicable in the State of Uttarakhand).
- (9) Uttar Pradesh Weights And Measures  
(Enforcement) Act, 1959. (As applicable  
in the State of Uttarakhand).

**5 The Court of Civil Judge (Senior Division) / Judicial Magistrate.**

	<u>Jurisdiction</u>
	--Pecuniary Jurisdiction
(1)—Civil Cases	Valuation of the suit exceed ₹-one lakh .
	Territorial Jurisdiction Whole District Tehri Garhwal.
(2)—Small Causes Cases	--Pecuniary jurisdiction . Exceed ₹-5,000 to ₹-25,000/-
	Territorial Jurisdiction Whole District Tehri Garhwal.
(3)—Prescribed Authority under the Uttar Pradesh Urban Buildings (Regulation of letting, Rent and Eviction ) Act,1972 (As Applicable in the State of Uttarakhand).	--Whole district Tehri Garhwal except Tahsil Narendra Nagar.
(4)—Criminal Cases instituted on police report.	--(1) Regular Police Thana Deo Prayag. (2) Regular Police Thana, Kirti Nagar. (3) Revenue Police, Tahsil Deo Prayag. (4) Revenue Police, Tahsil Dhanolty
(5)—Criminal Cases instituted otherwise than on police report (on complaint)	(1) Regular Police Thana Chamba. (2) Regular Police Thana Tehri . (3) Regular Police Thana Ghansali. (4) Revenue Police Circle Tahsil Tehri. (5) Revenue Police Circle Tahsil Ghansali. (6) Revenue Police Circle Tahsil Dhanolty. (7) Revenue Police Circle Tahsil Jakhani Dhar. (8) Revenue Police Circle Tahsil Pratap Nagar. (9) Revenue Police Circle Tahsil Deo Prayag.

**(6)—The Court of Civil Judge (Junior Division)/Judicial Magistrate (Vacant).**

	<u>Jurisdiction</u>
	--Pecuniary Jurisdiction
(1)—Civil Cases	Upto ₹-One lakh .
	Territorial Jurisdiction
	(1) Tahsil Tehri. (2) Tahsil Ghansali. (3) Tahsil Dhanolty.

- (4) Tahsil Jakhani Dhar.
- (5) Tahsil Pratap Nagar.

(2)—Small Causes Cases

Pecuniary Jurisdiction  
upto ₹-5,000/-

Territorial Jurisdiction

- (1) Tahsil Tehri.
- (2) Tahsil Ghansali.
- (3) Tahsil Dhanolty.
- (4) Tahsil Jakhani Dhar.
- (5) Tahsil Pratap Nagar.

**7- The Court of Civil Judge (Junior Division)/ Judicial Magistrate , Kirtinagar,Outlying Court.**

(1)—Civil Cases

Jurisdiction  
-- Pecuniary Jurisdiction  
upto ₹-One lakh.

--Territorial Jurisdiction  
Tahsil Deo Prayag.

(2)—Small Causes Cases

--Pecuniary Jurisdiction  
upto ₹-5,000-00

--Territorial Jurisdiction  
Tahsil Deo Prayag.

**8- The Court of Civil Judge (Junior Division)/Judicial Magistrate,Narendra Nagar,Outlying Court.**

(1)—Civil Cases

Jurisdiction  
Pecuniary Jurisdiction  
--upto ₹-One lakh.

Territorial Jurisdiction  
--Tahsil Narandra Nagar.

(2)—Small Causes Cases

Pecuniary Jurisdiction  
--upto ₹-5,000-00

Tarritorial Jurisdiction  
Tahsil Narendra Nagar.

(3)—Prescribed Authority under the  
Uttar Pradesh Urban Buildings  
(Regulation , letting, Rent and  
Eviction) Act, 1972 ( As  
Applicable in the State of  
Uttarakhand).

Tahsil Narendra Nagar.

(4)—Criminal Cases instituted on police  
report and otherwise than police  
report (on complaint)

- (1) Regular Police Thana Muni-Ki-Reti.
- (2) Regular Police Thana, Narendra  
Nagar.
- (3) Revenue Police Circle Tahsil  
Narendra Nagar.